

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.425 of 1995

Thursday this the 6th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

S. Purujit, 'Rohini',  
Nelliyoorkonam,  
Vattiyoorkavu,  
trivandrum-13 formerly  
employed as Lineman, Office of the  
Sub Divisional Officer, Phones  
(Estt.III) Telecom District,Trivandrum. ... Applicant

(By Advocate Mrs. Santhamma Issac)

Vs.

1. Union of India, represented by its  
Secretary to Government,  
Ministry of Communications,  
New Delhi.1.
2. General Manager, Telecommunications,  
Telecom District, Trivandrum.
3. Divisional Engineer (External)  
East, Telecom District,Trivandrum-3.
4. Sub Divisional Officer,  
Phones Estt.III, Peroorkada,  
Trivandrum.5. .... Respondents

(By Advocate Mr. Varghese P. Thomas,ACGSC)

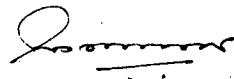
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant is aggrieved by the penalty imposed  
on him by A1, confirmed by the Appellate Authority in  
A1(a). Applicant has a statutory remedy under Rule  
29 of the Central Civil Services (Classification, Control  
& Appeal) Rules. In spite of the arguments of the

learned counsel for applicant, we find no justification for going into the merits of the matter. Permitting applicant to invoke the remedy under Rule 29 of the C.C.S (CCA) Rules, we dismiss the application without expressing any opinion on the merits. No costs.

Dated the 6th day of April, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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